N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021, 04.10.2021, 11.10.2021, 20.10.2021 and 15.11.2021, 15.12.2021 and partial notified on 13.12.2021) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications w.e.f. **Monday**, **20.12.2021**.

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. S. SHINDE** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 43)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals against Acquittal (except those assigned to other Court). (D) All Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015. (E) All Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015. (F) All Applications for Leave to Appeal.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Criminal Contempt Petitions.

		(G) Criminal Contempt Petitions. (H) All Confirmation of Death Sentence Cases with connected Appeals. **(I) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.**	

Dated 16th December 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.